

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 2

IA 2487/2022 in C.P. (IB)/463/(MB)/2020

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **09.09.2022**

NAME OF THE PARTIES: - **APPLE LIFECARE INDIA PVT LTD Vs. VARSHA MILLS PRIVATE LIMITED**

Appearance (via video-conference):

For the Applicant : Mr. Manoj Mishra, Advocate
For the Respondent : None present

Sections 60(5) & 9 of the IBC, 2016

ORDER

IA 2487/2022

This is an Application filed by the Operational Creditor for withdrawal of the main Company Petition contending that the issue involved in the Company Petition is now amicably settled out of the Court between the Parties. The Parties have entered into deed of settlement on 22.04.2022, and the copy of the deed of settlement is also annexed to this Application. Ld. Counsel for the Operational Creditor submits that the Corporate Debtor has agreed to pay an amount to the extent of Rs. 43,22,671/-, which has been accepted by the Operational Creditor as full and final settlement.

Having considered the above submissions and upon perusal of the averments made in the Application, this Bench is satisfied; accordingly, is of the view that this Application is liable to be allowed and the same is allowed thereby

allowing the Applicant to withdraw the Main Company Petition bearing CP (IB) No. 463 of 2020. Resultantly, the Company Petition bearing CP (IB) No. 463 of 2020, stands closed. File be consigned to record.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

VEDANT

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)